

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 22nd day of January, 2001

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, JM

CONTEMPT APPLICATION NO. 58 OF 2000

In

ORIGINAL APPLICATION NO. 232 OF 2000

Santosh Kumar Srivastava,

Upper Division Clerk,

son of late Sri Kashi Prasad Srivastava,

Group Centre, Central Reserve Police Force,
Allahabad.

.... .Applicant

(By Advocate Sri R.P. Singh)

Versus

1. Sri M.N. Sabharwal,
Director General,
Central Reserve Force,
Lodhi Road, New Delhi.

2. Sri V.K. Shukla,
Addl. Deputy Inspector General of Police,
Group Central, Central Reserve Police Force,
Allahabad.

.... . Respondents

(By Advocate Sri S.C. Misra)

O_R_D_E_R

(OPEN COURT)

(By Hon'ble Mr. S. Dayal, AM)

This contempt petition has been filed by the applicant for proceeding against the respondents for contempt of this Tribunal for not compliance of the directions given in O.A. No. 232 of 2000 on

Contd..2

3.4.2000. The respondents were directed by this order to decide the application of the applicant dated 26.11.1997 within 8 days. The learned counsel for the respondent has filed counter reply, in which he has mentioned that the order has been complied with and has annexed a letter dated 16.12.2000 by way of reply to the applicant.

2. The learned counsel for the applicant submits that by an order dated 3.4.2000, the respondents were directed to decide the representation within 8 days. The respondents have delayed and taken 8 months to decide the representation.

3. Since the representation of the applicant has been disposed of, the direction given by the Tribunal has been complied. The delay does not lead to the conclusion that the respondents intended to disobey the order of the Tribunal. Therefore, the Contempt Petition is dismissed. Notices issued to the respondents are discharged.

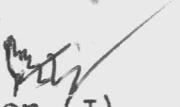

J.M.


A.M.

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direction to the respondent no.2 to decide the representation of the applicant by a reasoned order within a period of 3 months from the date of communication of this order. No order as to costs.


Member (J)


Member (A)

/M. M./